

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 21024/2021
(Arising out of impugned final judgment and order dated 29-09-2021
in SAD No. 511/2019 passed by the High Court of Judicature at
Allahabad)

RADHA DEVI MISHRA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.167810/2021-EXEMPTION FROM FILING
O.T.)

Date : 29-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. Mushir Khan, Adv.
Ms. Kirti Aggarwal, Adv.

For Respondent(s) Ms. Sansriti Pathak, Adv.
Mr. Krishnanand Pandeya, AOR

Mr. Chandrashekhar a. Chakalabi, Adv.
Mr. Shiv Kumar Pandey, Adv.
Mr. Awanish Kumar, Adv.
Ms. Anshul Rai, Adv.
Mr. Abhinav Garg, Adv.
Mr. D. Girish Kumar, Adv.
Mr. Kumar Vinayakam Gupta, Adv.
Mr. Shubham Batra Parveen, Adv.
M/S. Dharmaprabhas Law Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter in the last week of April, 2022.

Interim order will continue till 31st March, 2022.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER